

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH**

SERVICE TAX APPEAL NO: 89924 OF 2018

[Arising out of Order-in- Appeal No: MKK/218/RGD-APP/2018-19 dated 12.09.2018 passed by the Commissioner of Central Tax (Appeals), Raigad]

Chalet Hotels P. Ltd.

... Appellant

Plot no. 39/1, 6 to 15, Sector 30A
Vashi,
Navi Mumbai

Versus

CGST Belapur

...Respondent

CGO Complex, CBD Belapur
Navi Mumbai

APPEARANCE:

Shri Karan Awtani, CA for the appellant

Shri S.K. Hatangadi, AR for the respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO: A/86860 / 2021

DATE OF HEARING:	23-09-2021
DATE OF DECISION:	23-09-2021

PER: MR. S.K. MOHANTY, MEMBER (JUDICIAL)

When the matter was called for hearing today, Ld. Authorized Representative for appellant submits that the appellant has opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and Pronounced in open court)

(S.K. Mohanty)
Member (Judicial)